

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH MUMBAI

ORIGINAL APPLICATION NO: 231/2001 and 251/2001

DATE OF DECISION: 26.4.2001

Shri P.B. Jadhav and Anr. Applicant.

Shri S.V. Marne Advocate for  
Applicant.

Versus

Union of India and others. Respondents.

Advocate for  
Respondents

**CORAM**

Hon'ble Shri Kuldip Singh, Member (J)

(1) To be referred to the Reporter or not? }

(2) Whether it needs to be circulated to  
other Benches of the Tribunal?

(3) Library.

  
(Kuldip Singh)  
Member (J)

NS

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO: 231/2001 AND 251/2001

THURSDAY the 26th day of APRIL 2001

CORAM: Hon'ble Shri Kuldip Singh, Member(J)

1. Pandurang Baburao Jadhav  
Medically Retired Daftary  
NDA Khadakwasla, Pune.

2. Sanjay Pandurang Jadhav  
Son of Applicant No.1

Both Applicants residing at  
House No.417, Near Manisha  
Theatre, Uttam Nagar, Pune.

...Applicants in  
OA 231/2001

1. Smt. Shobha Narayan Khomane  
Residing at 9(A)  
More Colony, Shivane,  
Uttam Nagar, Pune.

...Applicant in  
OA 251/2001

By Advocate Shri S.V. Marne

V/s

1. The Union of India through  
The Director General of  
Military Training  
General Staff Branch  
Army Head Quarters  
DHQ PO, Delhi.

2. The Commandant  
National Defence Academy,  
Khadakwasla, Pune.

...Respondents.

ORDER (ORAL)

(Per Shri Kuldip Singh, Member(J))

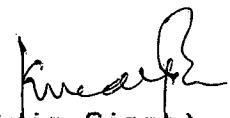
The points involved in these two OAs are common. These  
OAs are disposed of by passing a common order.



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2. The applicants in these OAs are seeking compassionate appointment. The request of the applicants have been rejected. The grievance of the applicants are that the order of rejection does not assign any reason as to why the request for compassionate appointment have been rejected. The learned counsel for the applicant has drawn my attention to Annexure A-6 the guide lines dated 2.11.1993 adopted by the respondents themselves for considering the case for compassionate appointment.

3. In view of this the OAs can be disposed of with a direction to the respondents to pass a speaking order on the request of the applicants for compassionate appointment and while passing the speaking order, the respondents shall also keep in view the policy and guidelines issued from time to time. The order shall be passed within a period of two months. The OAs stands disposed of.

  
(Kuldip Singh)  
Member (J)

NS